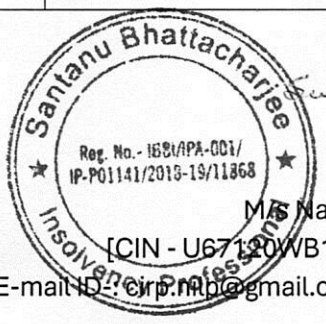
FORM G [RE-ISSUE]

INVITATION FOR EXPRESSION OF INTEREST FOR

NANDINI IMPEX PVT. LTD. OPERATING IN PIPELINE & GASLINE INSTALLATION WORKS AT KOLKATA, DELHI, ODISSA & OTHER STATES.

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	NANDINI IMPEX PVT. LTD CIN-U67120WB1993PTC060519
2.	Address of the registered office	10 Biplabi Rash Behari Basu road, P.S. – Hare Street, Kolkata, West Bengal - 700001 India.
3.	URL of website	https://niplindia.net/
4.	Details of place where majority of fixed assets are located	Orissa, Assam, Andhra Pradesh, Delhi, Panchkula, Karkileaa, Kolkata.
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	As per latest available Financial Statement for FY-2021-22: Quantity: Not Ascertained Contract Value in Crore: 65.64
7.	Number of employees/ workmen	34 Person
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	Details can be sought by sending request to Resolution Professional at cirp.nilp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request to Resolution Professional at cirp.nilp@gmail.com
10.	Last date for receipt of expression of interest	14-10-2024
11.	Date of issue of provisional list of prospective resolution applicants	20-10-2024
12.	Last date for submission of objections to provisional list	25-10-2024
13.	Date of issue of final list of prospective resolution applicants	04-11-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09-11-2024
15.	Last date for submission of resolution plans	09-12-2024
16.	Process email id to submit Expression of Interest	cirp.nilp@gmail.com



CA Santanu Bhattacharjee
Resolution Professional
M/s Nandini Impex Private Limited
[CIN - U67120WB1993PTC060519] (IN CIRP)
E-mail ID: cirp.nilp@gmail.com / neeljanai@gmail.com
Mobile No: 9836943067
Regn.no - IBBI/IPA-001/IP-P01141/2018-19/11868

Date: 28.09.2024
Place: Kolkata

সরকারি বিদ্যুতের টাওয়ার বসানোর সিদ্ধান্ত জমির বাউন্ডারি ভাঙতে উদ্যত পুলিশ

বাধার মুখে ফিরে যেতে হল প্রশাসনকে

নিজস্ব প্রতিবেদন, আসানসোল: রাজ্য বিদ্যুৎ পর্ষদের হাইটেনশন লাইন যাওয়ার জন্য বসাতে হবে টাওয়ার। সেই টাওয়ার বসানোর জন্য আসানসোল দক্ষিণ থানার অন্তর্গত সাতাশা এলাকায় জমি অধিগ্রহণ করবে প্রশাসন। শনিবার আদালতের এমন নির্দেশনামা নিয়ে পুলিশ নিয়ে প্রশাসন এলে স্থানীয়দের বাধার মুখে পড়ে। উত্তেজনা বাড়ে উত্তেজনা সৃষ্টি হয় এলাকায়। বাধ্য হয়ে ফিরে যায় পুলিশ ও প্রশাসনিক কর্তারা। সরকার নির্ধারিত বা চিহ্নিত জমি হবে অধিগ্রহণ সেই চিহ্নিত জমিতে বেশ কিছু মালিক দেওয়াল তুলে দেওয়ায় বিপত্তি। এদিন বিশাল পুলিশ বাহিনী নিয়ে জেলা প্রশাসন বুলডোজার, পে লডার নিয়ে এসে সেই বাউন্ডারি ভাঙতে উদ্যোগ নিলে উত্তেজনার সৃষ্টি হয়। বাধার মুখে পড়তে হয় পুলিশকে। কার্যত পুলিশের সঙ্গে ধস্তাধস্তি বেধে যায় স্থানীয়দের।

প্রশাসন সূত্রে জানা গেছে, বিস্তীর্ণ জমির উপর দিয়ে যাবে রাজ্য বিদ্যুৎ পর্ষদে হাইটেনশন লাইন। তার জন্য বিভিন্ন জায়গায় টাওয়ার বসানো হবে। জেলা প্রশাসনের তরফ থেকে নোটিস দেওয়া হয়েছে টাওয়ার বসানোর জন্য জমির দাম বাবদ ক্ষতিপূরণ দেওয়া হবে। কিন্তু জমির মালিকদের অভিযোগ ওই নোটিসে কিছু ত্রুটি আছে। এখন ক্ষতিপূরণ কত হবে নির্ণয় হবে। উল্টে অনেক শর্ত চাপিয়েছে প্রশাসন। সেই ত্রুটি না শোধরানো পর্যন্ত জমি তারা দেবেন না। তাদের জমির উপর দিয়ে বিদ্যুতে লাইন যাবে ঠিকই কিন্তু নোটিসের মধ্যে বলা আছে তারা ভবিষ্যতে বাউন্ডারি ওয়াল দিতে পারবেন না। ভবিষ্যতে দোতলা বাড়িও করতে পারবেন না। এই নিয়ম কানুন তারা মানতে চাইছেন না। সামান্য জমি নিয়ে, সামান্য ক্ষতিপূরণ দিয়ে পুরো জমিটাকেই অকেজো করে দেওয়া হবে। অধিগৃহীত এরকম বেশ কিছু জমিতে জমির মালিকরা বাউন্ডারি দিয়েছিলেন। শনিবার জেলা প্রশাসনের লোকজন সেই বাউন্ডারি পুলিশ প্রশাসনকে নিয়ে ভেঙে দেয়। তাতেই উত্তেজনা বাড়ে। বাধার মুখে পড়ে পুলিশ। সাতসা এলাকার বাউরি পাড়ার বেশ কিছু বাসিন্দা আবার দাবি করেন জমিটি তাদের। বাউন্ডারি তাদের। তারা কোনও নোটিস পাননি। তারা এই জমি কাউকে দেননি আর দেবেন না। এই নিয়ে জেলা প্রশাসনের তরফ থেকে কোনও বক্তব্য দেওয়া হয়নি। তারা শুধু বলেছেন আদালতে নির্দেশে তারা সেখানে এসেছিলেন। যদিও কাজ বন্ধ রেখে ফিরে যায় প্রশাসন।

আজও অজানা ছেলের মৃত্যুর কারণ হয়নি তদন্ত, আক্ষেপ হতভাগা এক বাবার

নিজস্ব প্রতিবেদন, পূর্ব বর্ধমান: আরজি কর মেডিক্যাল কলেজ হাসপাতালে এক তরুণী ডাক্তারি পড়ুয়াকে ধর্ষণ ও খুনের ঘটনায় উত্তাল গোটা রাজ্য। এখনো পর্যন্ত এই ঘটনায় জড়িত থাকার অভিযোগে গ্রেপ্তার হয়েছে ৩ জন। বিচার চেয়ে পথে নেমেছেন সর্বস্তরের মানুষ। সেই ঘটনার আবহে আর একটি ঘটনায় দোষীদের শাস্তির দাবি তুললেন মৃত চিকিৎসক পড়ুয়ার পরিবার। ২০২১ সালের ১১ অগস্ট বর্ধমান মেডিক্যাল কলেজের হোস্টেলের তিনতলা থেকে নিচে পড়ে যায় শেখ মোবারক হোসেন নামের এক হাউজ স্টাফ। মৃত্যু হয় তার। পরিবার দাবি তোলে ওটা আত্মহত্যা নয় তাদের ছেলেকে খুন করা হয়েছিল। সেই সময় পুলিশ অভিযোগ নেয়নি। এই বিষয়ে রাজ্যের ডাক্তার সংগঠনের পক্ষ থেকে সবরকম সহযোগিতার আশ্বাস দেয়। জানা গিয়েছে, ২০২১ সালের অগস্ট মাসে বর্ধমান মেডিক্যাল কলেজের হোস্টেলের তিনতলা থেকে নিচে পড়ে শেখ মোবারক হোসেন নামের এক হাউজ স্টাফের মৃত্যু হয়। মোবারকের বাড়ি, পূর্বস্থলী ১ নম্বর ব্লকের নাদনঘাটের নপাড়া গ্রামে। সেই ঘটনার বিচার চেয়ে পুলিশে দ্বারস্থ হলেও পুলিশ এবং হাসপাতাল কর্তৃপক্ষ সেটা আত্মহত্যা বলে চালিয়ে দেওয়ার চেষ্টা করে। সেই ঘটনার আজ তিনবছর কেটে গেলেও বিচার পায়নি পরিবার। ফলে বিচার চাইছেন ওই মেডিক্যাল ছাত্রের বাবা। পাশাপাশি সিবিআই তদন্তের দাবি জানিয়েছে পরিবার। পরিবারের পাশে দাঁড়িয়ে আইনি সহায়তা দেওয়ার আশ্বাস দিয়েছেন চিকিৎসক সংগঠনের পক্ষে ডাঃ সুবর্ণ গোস্বামী। মৃত মেডিক্যাল ছাত্রের বাবা জানিয়েছেন,ছেলের সঙ্গে কি ঘটনা ঘটেছে তা জানা নেই,তবে ছেলেকে খুন করা হয়েছে। পড়াশোনা করতে গিয়ে তাকে খুন হয়েছে ছেলে। ঘটনা ঘটার পরেও বর্ধমান মেডিক্যাল কলেজের তরফে তাদের কোনো খবর দেওয়া হয়নি। ছেলের বন্ধু বান্ধবদের কাছ থেকে ঘটনার খবর জানতে পারেন তারা। আহত অবস্থায় প্রথমে বর্ধমান মেডিক্যাল কলেজের আইসিইউতে ভর্তি ছিল। তারপর তারা গিয়ে দেখেন ছেলের মৃত্যু হয়েছে। পুলিশ অভিযোগ না নিয়ে জানিয়ে দেয় মেডিক্যাল কলেজে গিয়ে কথা বলতে। তাদের বোঝানো হয় ছেলে মদ্যপ অবস্থায় কিছু ঘটিয়ে ফেলেছে। তিনি বলেছিলেন তার ছেলেকে খুন করা হয়েছে। তদন্তের দাবি করে বিচার চাওয়া হয়েছিল। কিন্তু বিচার মেলেনি।

ডাঃ সুবর্ণ গোস্বামী জানিয়েছেন, এই ঘটনার তদন্ত হওয়া উচিত। ওই পরিবার যদি বিচার চায় তাদেরকে তারা আইনি সহায়তা দেওয়ার জন্য প্রস্তুত আছেন। এই ঘটনায় কারা যুক্ত আছে। কোনও সিন্ডিকেট রাজ কাজ করে সব কিছু পরিষ্কার হওয়া উচিত।

গৃহবধূকে শ্লীলতাহানির অভিযোগে গ্রেপ্তার সিভিক ভলান্টিয়ার

চক্রান্তের শিকার বলে দাবি অভিযুক্তের

নিজস্ব প্রতিবেদন, পূর্ব বর্ধমান: বাড়িতে ঢুকে এক আদিবাসী গৃহবধূর শ্লীলতাহানির অভিযোগ উঠল সিভিক ভলান্টিয়ারের বিরুদ্ধে। ঘটনাটি ঘটেছে পূর্ব বর্ধমান জেলার আউশগ্রামে। গ্রেপ্তার করা হয় ওই সিভিক ভলান্টিয়ারকে। আরজি কর কাণ্ডের আবহে এই ঘটনাকে ঘিরে এলাকায় চাঞ্চল্য সৃষ্টি হয়েছে। পুলিশ জানিয়েছে, ধৃতের নাম রহমতুল্লা শেখ। বাড়ি আউশগ্রামের নৃপতিগ্রামে। শুক্রবার রাতে আউশগ্রাম এলাকার ৩০ বছরের এক আদিবাসী বধূ ওই সিভিক ভলান্টিয়ারের বিরুদ্ধে থানায় অভিযোগ দায়ের করেন। অভিযোগের ভিত্তিতে রহমতুল্লাকে গ্রেপ্তার করা হয় বলে পুলিশ জানিয়েছে। শনিবার ধৃতকে বর্ধমান আদালতে পেশ করে পুলিশ।

যদিও ধৃতের দাবি বেআইনি চোলাই মদের কারবার বন্ধ করতে বলায় তাকে মিথ্যা মামলায় ফাঁসানো হয়েছে। ওই এলাকার বাসিন্দাদের ও অভিযোগকারী মহিলার দাবি, ওই সিভিক ভলান্টিয়ার তাকে আগে থেকেই কুনজরে দেখত। শুক্রবার বাড়িতে বধূ একাই ছিলেন। উঠানে তক্তার উপর শুয়ে ছিলেন। কেউ না থাকার সুযোগে ওই সিভিক ভলান্টিয়ার বাড়িতে ঢুকে শ্লীলতাহানি করে বলে অভিযোগ। রাতে পুলিশের কাছে লিখিত অভিযোগ দায়ের করেন ওই বধূ। পুলিশ জানিয়েছে, অভিযোগের ভিত্তিতে ঘটনার তদন্ত শুরু হয়েছে। শুক্রবার রাতেই তার বাড়ি থেকে তাকে গ্রেপ্তার করা হয়। শনিবার মহিলার ডাক্তারি পরীক্ষা ও আদালতে তার গোপন জবানবন্দি রেকর্ড করানোর জন্য তাকেও বর্ধমান জেলা আদালতে পেশ করা হয়।

তবে স্থানীয়দের একাংশের মতে রহমতুল্লা শেখ নামের ওই সিভিক ভলান্টিয়ার চক্রান্তের শিকার। জানা গিয়েছে নৃপতিগ্রামে শুক্রবার সকালের দিকে একটি পারিবারিক ঝামেলা নিয়ে কয়েকজন সালিশি সভা বসিয়েছিল। খবর পেয়ে রহমতুল্লা শেখ তাদের কাছে গিয়ে জানিয়ে দেন, এভাবে সালিশিসভা করা যায় না। কারণ পুলিশের পক্ষ থেকে গ্রামে সালিশি সভা বসানো নিষেধ আছে। এনিয়ে ওই সিভিক ভলান্টিয়ারের সঙ্গে কয়েকজনের বাগবিতণ্ডা হয় বলে জানা যায়। সেই আক্রোশ থেকেই মিথ্যা মামলায় ফাঁসানো হয়েছে এবং চোলাই মদের কারবার বন্ধ করার কথা বলতেই তার নামে মিথ্যা অভিযোগ আনা হয়েছে বলে ধৃতের দাবি।

পুজোর মুখে হঠাৎ করে কাজ হারিয়ে বিপাকে ২৪ জন লরি চালক

নিজস্ব প্রতিবেদন, পাণ্ডবেশ্বর: পাণ্ডবেশ্বর বিধানসভার বাঁকোলা এরিয়ার তিলাবনী কোলিয়ারিতে দীর্ঘদিন ধরে ইসিএলের কয়লা পরিবহণের গাড়ি চালিয়ে আসছেন বেশ কয়েকজন লরিচালক। চলতি মাসের ২২ তারিখ থেকে হঠাৎ তাদের কাজ নেই বলে জানিয়ে দেয় লরির মালিক। পুজোর মুখে হঠাৎ করে এভাবে কাজ চলে যাওয়া এই চরম বিপাকে পড়েছেন ২৪ জন লরিচালক। লরি চালকরা জানান, তিলাবনী কোলিয়ারিতে যে মালিকের ছটি কয়লা পরিবহণের গাড়ি চলত, গাড়ি পিছু চারজন করে স্টাফ কাজ করতেন চারটি শিফটে। হঠাৎ করে তাদের কাজ চলে যাওয়ায় বিপাকে পড়েছেন ২৪ জন লরিচালক। আর সেই কারণেই কাজ ফিরে পাওয়ার দাবিতে শনিবার কোলিয়ারির এমডিও প্রজেক্ট এর সামনে লরি আটকে বিক্ষোভের সামিল হন তারা। লরি চালক তপন দাস জানান, তারা কেউ দীর্ঘ ২৫ বছর কেউ ৩০ বছর ধরে এই লরি চালিয়ে আসছেন, আগে তারা একাই কোলিয়ারিতে লরি চালাতেন অন্য মালিকের অধীনে।বর্তমানে যে মালিকের অধীনে তারা লরি চালাচ্ছেন সেই মালিক হঠাৎ করে চলতি মাসের ২২ তারিখ তাদের আর কাজ করতে হবে না বলে জানিয়ে দেয়।। তাদের জানানো হয় যেহেতু বর্তমানে কোলিয়ারির কাজ বন্ধ রয়েছে সেই জন্যই লরি বন্ধ, আর সে কারণেই তাদের কাজ করবার প্রয়োজন নেই। কাজ হারানো লরি চালক উত্তম মণ্ডল বলেন, লরি মালিক যে কথা বলেছেন সে কথা ঠিক নয় কেননা লরি মালিকের লরি অন্য একটা প্রজেক্টে চলছে বাইরে থেকে চালক নিয়ে এসেছে। যখন বাইরে থেকে চালক নিয়ে এসে অন্য জায়গায় লরি চালানো হচ্ছে সেখানে তাদের কেন অগ্রাধিকার দেওয়া হবে না? বলে প্রশ্ন তোলেন। অন্যদিকে লরির মালিক সুব্রত মুখার্জি জানান, তিনি লরি লিজে নিয়ে এই কোলিয়ারিতে দিয়েছিলেন, সুতরাং লরির মালিক তিনি নন। তবে লরি চালকরা যে অভিযোগ তুলেছেন যে তাদের কে বসিয়ে বাইরে থেকে লরির চালক এনে লরি চালানো হচ্ছে একথা সত্য বলে স্বীকার করেন তিনি। পাশাপাশি তিনি এও বলেন যেহেতু তিনি মালিক নন তাই মালিক যে চালককে লরি সঙ্গে পাঠিয়েছে তারাই চালাচ্ছে এ বিষয়ে তার কোনও হাত নেই। খনির উৎপাদন বৃদ্ধি হলে লরির সংখ্যা বাড়লে প্রথমেই এই কাজ হারানো লরি চালকদের প্রথমেই অগ্রাধিকার দেওয়া হবে। পাশাপাশি তিনি বলেন পুজোর মুখে কাজ চলে গেলেও অন্যান্য বছরের ন্যায় পুজোর সময় যে সকল আর্থিক সুযোগ-সুবিধা লরিচালকদের দেওয়া হয়েছিল তা তারা পাবেন বলে জানান। তবে লরিচালকদের এই আন্দোলনের ফলে শনিবার সকাল থেকেই তিলাবনী কোলিয়ারীর এমডিও প্রজেক্ট এর পরিবহন বন্ধ হয়ে রইল।

ফর্ম জি (পুনরায় ইস্যুকৃত)

নন্দিনী ইমপেক্স প্রা. লি, কলকাতা, দিল্লি, ওড়িশা এবং অন্যান্য রাজ্যে গ্যাসলাইন সংস্থাপন এবং পাইপলাইন কাজ পরিচালনকারী সংস্থার জন্য-এর আগ্রহ প্রকাশক ডাক আহ্বান

(২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজলিউশন প্রসেস ফর কর্পোরেট পার্সোনস) রেগুলেশনসের রেগুলেশন ৩৬এ(১) অধীনে)

সংশ্লিষ্ট বিস্তারিত

১.	প্যান/সিন/এলএলপি নং সহ কর্পোরেট ডেটরের নাম	নন্দিনী ইমপেক্স প্রা. লি. CIN : U67120WB1993PTC060519
২.	রেজিস্টার্ড অফিসের ঠিকানা	১০ বিপ্লবী রাস বিহারী বসু রোড, থানা - হেয়ার স্ট্রিট, কলকাতা পশ্চিমবঙ্গ - ৭০০০০১ ভারত
৩.	ওয়েবসাইটের ইউআরএল	https://niplindia.net/
৪.	যেখানে অধিকাংশ স্থায়ী সম্পদ অবস্থিত	ওড়িশা, আসাম, অন্ধ্রপ্রদেশ, দিল্লি, পাঁচকুলা, কারকিলিয়া, কলকাতা
৫.	প্রধান পণ্য/পরিষেবা উৎপাদন ক্ষমতা	প্রযোজ্য নয়
৬.	বিগত আর্থিক বর্ষে প্রধান পণ্য/ পরিষেবা বিক্রির পরিমাণ এবং মূল্য	আর্থিক বর্ষ ২০২১-২২ এর সর্বশেষ আর্থিক তথ্য অনুযায়ী পরিমাণ : মূল্যায়ণ হয়নি চুক্তির মূল্য কোটিতে : ৬৫.৬৪
৭.	কর্মী/কাজের লোকের সংখ্যা	৩৪
৮.	বিগত দুই বছরের, বিনিয়োগকারীগণের তালিকা, প্রক্রিয়াগত সংশ্লিষ্ট ঘটনা (শিডিউলড সহ) প্রাপ্ত আর্থিক প্রতিবেদন সহ পরবর্তী বিনিয়োগকারীগণের তালিকা, ইউআরএল এ প্রাপ্ত সংশ্লিষ্ট তারিখ সম্পর্কিত পরবর্তী প্রক্রিয়া	বিস্তারিত পাওয়া যাবে প্রস্তাবক পেশাদারের নিকট ইমেল পাঠিয়ে : cirp.nilp@gmail.com
৯.	ইউআরএল এ প্রাপ্ত প্রস্তাবক আবেদনকারীগণের যোগ্যতার বিষয় পাওয়া যাবে সংশ্লিষ্ট কোডের ধারা ২৫(২)(এইচ) অধীনে	বিস্তারিত পাওয়া যাবে প্রস্তাবক পেশাদারের নিকট ইমেল পাঠিয়ে : cirp.nilp@gmail.com
১০.	আগ্রহ প্রকাশক আহ্বান গ্রহণের শেষ তারিখ	১৪.১০.২০২৪
১১.	সম্ভাব্য প্রস্তাবক আবেদনকারীগণের সাময়িক তালিকা ইস্যুর তারিখ	২০.১০.২০২৪
১২.	সাময়িক তালিকার বিষয়ে আপত্তি দাখিলের শেষ তারিখ	২৫.১০.২০২৪
১৩.	সম্ভাব্য প্রস্তাব আবেদনকারীগণের চূড়ান্ত তালিকা ইস্যুর তারিখ	০৪.১১.২০২৪
১৪.	সম্ভাব্য প্রস্তাব আবেদনকারীগণের নিকট মেমোর‍্যান্ডাম, মূল্যায়ণ ম্যাট্রিক্স এবং প্রস্তাব পরিকল্পনা অনুরোধ ইস্যুর তারিখ	০৯.১১.২০২৪
১৫.	রেজোলিউশন প্ল্যান জমা দেওয়ার শেষ তারিখ	০৯.১২.২০২৪
১৬.	ইওআই দাখিলের প্রক্রিয়া ইমেল আইডি	cirp.nilp@gmail.com

স্বা/-
সিএ শান্তনু ভট্টাচার্য
প্রস্তাবক পেশাদার
মেসার্স নন্দিনী ইমপেক্স প্রাইভেট লিমিটেড
[CIN-U67120WB1993PTC060519] (IN CIRP)
ইমেল আইডি : cirp.nilp@gmail.com/neeljanai@gmail.com
তারিখ : ২৮.০৯.২০২৪ মোবাইল নং : ৯৮৩৬৯৪৩০৬৭
স্থান : কলকাতা রেজি নং - IBBI/IPA-001/IP-P01141/2018-19/11868

রানিগঞ্জের সার্ভিস রোডে আগ্নেয়াস্ত্র-সহ গ্রেপ্তার ২

নিজস্ব প্রতিবেদন, রানিগঞ্জ: বাবার গাঁজা পাচার ও অপহরণের ঘটনায় গ্রেপ্তার হওয়ার পর, এবার তারই ছেলে গ্রেপ্তার হল আগ্নেয়াস্ত্র নিয়ে যাওয়ার জন্য। আর তার সঙ্গে গ্রেপ্তার হল তার অপর এক সঙ্গী। শুক্রবার রাতে এমনই বিষয় লক্ষ্য করা গেল রানিগঞ্জ থানা এলাকার পাঞ্জাবি মোড় ফাঁড়ির রানীসায়ের মোড় সংলগ্ন সার্ভিস রোডে।

আসানসোল দুর্গাপুর পুলিশ কমিশনারেটের রানিগঞ্জ থানার পুলিশ বিশেষ একটি সূত্রে খবর পেয়ে পাঞ্জাবি মোড় ফাঁড়ির পুলিশ বাহিনী অতর্কিতে অভিযান চালিয়ে পেল এই বড়সড় সফলতা পেল। পুজোর আগেই কি কারণে আগ্নেয়াস্ত্র নিয়ে ওই দুষ্কৃতী দল সেই সার্ভিস রোডে দাঁড়িয়ে ছিল তা নিয়েই এখন উঠছে প্রশ্ন। ঘটনা প্রসঙ্গে জানা যায় উত্তর চব্বিশ পরগনার, নারায়ণপুর খাদিহাটি এলাকার এয়ারপোর্ট থানার বাসিন্দা মানিক দাসের ছেলে বছর ৪১ এর মিঠুন ওরফে বাবন দাস ও তার সঙ্গী ওই একই জেলারই সোদপুরের গোলা থানার বাসিন্দা, বছর ২৫ এর লাডলা কুমারকে পুলিশ রানিসায়ের এলাকার ১৯ নম্বর জাতীয় সড়কের ধারে সার্ভিস রোডে একটি চার চাকা গাড়িসহ আটক করে। সে সময় পুলিশ তল্লাশি করে তাদের কাছ থেকে একটি আগ্নেয়াস্ত্র ও দুই রাউন্ড তাজা কার্তুজ উদ্ধার করে। জানা গেছে এই ঘটনায় মিঠুন দাসের বাবা এর পূর্বেই আসানসোল দক্ষিণ থানা এলাকায় এক দফায় গাঁজা পাচারের জন্য ও অপর দফায় একটি অপহরণের ঘটনায় যুক্ত থাকার কারণে পুলিশ তাকে গ্রেপ্তার করে। এবার সেই অভিযুক্তর ছেলের কাছে এরূপভাবে আগ্নেয়াস্ত্র উদ্ধার হওয়ায় এই ঘটনাট অনেকটাই ভাবিয়ে তুলেছে পুলিশ প্রশাসনকে। কি কারণে কি উদ্দেশ্যে এই এলাকায় তারা ঘোরাফেরা করছিল তা নিয়ে সন্ধিহান প্রশাসন।

শনিবার পুলিশ ধৃতদের আসানসোল জেলা আদালতে হাজির করে, যেখানে বিচারকের কাছে ধৃতদের আগামীতে জিজ্ঞাসাবাদের জন্য পুলিশি হেপাজতে নেওয়ার আবেদনও জানিয়েছেন রানিগঞ্জ থানার পাঞ্জাবি মোড় ফাঁড়ির পুলিশ। পুলিশের প্রাথমিক অনুমান সম্ভবত কোনও ছিনতাই, ডাকাতি, কিংবা ট্রাক হাইজ্যাকিং নয়তো বা কিডন্যাপের ঘটনা সংঘটিত করতে তারা জড়ো হয়েছিল। যদিও ঘটনা তদন্তসাপেক্ষ। পুলিশ ঘটনার তদন্ত শুরু করেছে।

পূর্ব বর্ধমান জেলায় ৪০ হাজার পুজো কমিটিকে পুজোর অনুদান দিল পূর্ব বর্ধমান জেলা পুলিশ

নিজস্ব প্রতিবেদন, বর্ধমান: রাজ্যের মুখ্যমন্ত্রী মমতা বন্দ্যোপাধ্যায়ের অর্থানুকুল্যে দুর্গাপুজো কমিটিদের চেক প্রদান অনুষ্ঠান ও পূজা গাইড ম্যাপ উদ্বোধন কর্মসূচির আয়োজন করা হয় বর্ধমান সংস্কৃতি লোকোমঞ্চে। মূলত পূর্ব বর্ধমান জেলা পুলিশের উদ্যোগেই এদিনের এই অনুষ্ঠান। বর্ধমান শহর লাগোয়া উত্তর, দক্ষিণ সব পুজো কমিটিগুলোকেই আর্থিক অনুদান দেওয়া হয়। আর কয়েকদিনের অপেক্ষা। তারপরেই বাঙালির প্রিয় উৎসব দুর্গাপুজো। তাই প্রতি বছরের ন্যায় এ বছরও রাজ্য সরকারের পক্ষ থেকে রাজ্যের বিভিন্ন পুজো কমিটিগুলোকে ৮৫ হাজার টাকার আর্থিক অনুদান দেওয়া হোচ্ছে। এবারের পূর্ব বর্ধমান জেলায় উত্তর দক্ষিণ মিলিয়ে প্রায় ২৪০ টি পুজো কমিটি পাচ্ছে সরকারি অনুদান, অন্যদিকে জেলাজুড়ে ৪০,০০০ হাজার পুজো কমিটিকে চেক প্রদান করা হবে বলে জানান পুলিশ সুপার আমনদীপ। শনিবার বর্ধমান সংস্কৃতি লোকোমঞ্চ থেকে পূর্ব বর্ধমান জেলা পুলিশের উদ্যোগে শহরের পুজো কমিটিগুলিকে চেক প্রদান করা হয়। এছাড়াও এদিনের মঞ্চ থেকে বর্ধমান পুরসভার পক্ষ থেকে পুজোর কিছু গাইড লাইন দেওয়া হয়। তার মধ্যে যেমন রয়েছে পুজো কমিটির সমস্ত ক্লাবগুলোকে জনসচেতনতা মূলক কর্মসূচি গ্রহণ করতে হবে। ক্লাবগুলোকে মশাবাহিত রোগ সম্পর্কে মাইকিং করতে হবে, প্রত্যেক ক্লাবকে ৫টি করে ডেঙ্গু সচেতনতামূলক ব্যানার টাঙাতে হবে। এলাকায় বাসিন্দারা যাতে যত্রতত্র আবর্জনা না ফেলে সেটা দেখতে হবে। যেসব পুজো মণ্ডপের সামনে ফুড স্টল বা অন্যান্য স্টল থাকবে তাদের নির্দিষ্টভাবে ময়লা ফেলার জায়গা রাখতে হবে। এরকম বেশ কিছু গাইড ম্যাপের উদ্বোধন করা হয় এদিনের এই মঞ্চ থেকে। এদিনের চেক প্রদান অনুষ্ঠান ও পুজো গাইড ম্যাপ উদ্বোধন অনুষ্ঠানে উপস্থিত ছিলেন পূর্ব বর্ধমান জেলা পুলিশ সুপার আমনদীপ, অতিরিক্ত পুলিশ সুপার, বর্ধমান দক্ষিণের বিধায়ক খোকন দাস-সহ ওয়ার্ডের কাউন্সিলরগণ এবং অন্যান্য পুলিশ আধিকারিকগণ।

SBI স্ট্রেসড অ্যাসেটস রিকভারি ব্রাঞ্চ, সাউথ বেঙ্গল
জীবনদীপ বিল্ডিং, ৩য় তল, ১, মিডলটন স্ট্রিট, কলকাতা - ৭০০ ০৭১
ফোন - (০৩৩) ২২৮৮ ৪৪৩৭, ফ্যাক্স - (০৩৩) ২২৮৮ ৪৩০২, ই-মেল - sbi.15196@sbi.co.in

ই-নিলাম বিক্রয় নোটিশ

অনুমোদিত অফিসারের বিস্তারিত - নাম - তপন কুমার রায়, ই-মেল আইডি -sbi.15196@sbi.co.in মোবাইল নং - ০৮০০১২০৭৮১১

স্থাবর সম্পদ বিক্রির জন্য ই-নিলাম বিক্রয় নোটিশ ২০০২ সালের সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট আইন এবং ২০০২ সালের সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলসের রুল ৯(১) এবং তৎসহ পঠিত রুল ৮(৬) অধীনে স্থাবর সম্পত্তির ক্ষেত্রে।
এতদ্বারা সাধারণের প্রতি সাধারণভাবে এবং ঋণগ্রহীতা/জামিনদাতাগণ/বন্ধকদাতাগণের প্রতি বিশেষভাবে অবগত করা হচ্ছে জামিন অধীনে ঋণদাতার নিকট বন্ধকদত্ত নিম্নোক্ত বিস্তারিত মতে স্থাবর সম্পত্তি জামিন অধীনে ঋণদাতা স্টেট ব্যাঙ্ক অফ ইন্ডিয়ার অনুমোদিত অফিসার কর্তৃক **স্বত্ব দখলীকৃত** এবং 'যেখানে যা আছে', 'যেখানে যেমন আছে' এবং 'যেখানে যে অবস্থায় আছে' ভিত্তিতে বকেয়া আদায়ের জন্য বিক্রয় করা হবে।

ই-নিলামের তারিখ এবং সময় - তারিখ - ১৫.১০.২০২৪
নিলামের সময় - বেলা ১১টা থেকে বেলা ৪টে পর্যন্ত প্রতিটি অসীমামিয়ত ১০ মিনিটের সম্প্রসারণ সহ

ক্রম নং	ইউনিট/ঋণগ্রহীতা/ জামিনদাতাগণের নাম	বিক্রয় প্রক্রিয়াধীন সম্পদের বিস্তারিত	বকেয়া পরিমাণ	ক) সংরক্ষিত মূল্য খ) ইএমডি ১০ শতাংশ গ) ডাক বর্ধিত পরিমাণ	নিলামর তারিখ এবং যোগাযোগের ব্যক্তি
১	**মেসার্স কল্পতরু আটাচাকি শপ,** **স্বত্বাধিকারী : তাপস কুমার ঘোষ,** পিতা প্রয়াত তারাপদ ঘোষ, **ঠিকানা** - ১, দুর্গাপুর মেন রোড, গ্রাম এবং পোস্ট - দুর্গাপুর, থানা - বালি, জেলা - হাওড়া, পিন - ৭১১২০৫ **এবং** ৬৪/১, অমরেন্দ্র সরণি, উত্তরপাড়া, হুগলি - ৭১২২৫৮ **জামিনদাতা :** ক. **শ্রীমতি কল্যাণী ঘোষ,** স্বামী শ্রী তাপস কুমার ঘোষ এবং খ. **মানস ঘোষ** পিতা প্রয়াত তারাপদ ঘোষ **উভয়ের ঠিকানা** - ১, দুর্গাপুর মেন রোড, গ্রাম এবং পোস্ট - দুর্গাপুর, থানা - বালি, জেলা - হাওড়া, পিন - ৭১১২০৫	সংশ্লিষ্ট সকল অংশ তিনটি গুদাম পরিমাণ ১০৫ বর্গফুট, ৮৮ বর্গফুট, এবং ১০৮ বর্গফুট মোট ৩০১ বর্গফুট একতলায় জি-৩ তলা ভবনে পরিচিত "গীতাঞ্জলি আবাসন" মৌজা : বালি, জেএল নং ১৪, আরএস দাগ নং ২৪৭২, ২৪৭৩ এবং ২৪৭৮/২৫৪০, খতিয়ান নং ৮৭৪২ এবং ৮৭৮৯, থানা : বালি, জেলা : হাওড়া, দুর্গানগর অভয়নগর নং ১ গ্রাম পঞ্চায়েত অধীন, পিন : ৭১১২০৫। **চৌহদ্দি :** উত্তরে : পান্নালাল ঘোষের দোকান, দক্ষিণে : সাধারণ চলার পথ, পূর্বে : বিভূতি পাল এর দোকান, পশ্চিমে : বালি দুর্গাপুর রোড। **সম্পত্তির স্বত্বাধিকারীর নাম তাপস কুমার ঘোষ, পিতা প্রয়াত তারাপদ ঘোষ, উল্লেখ্য দলিল নং ১-১০৫৪ তারিখ ১৪.০২.২০০২, ১-৮৪২০ এবং ১-৮৪২১ তারিখ ১৪.১২.২০০৩।** **সম্পত্তি ব্যাঙ্কের স্বত্ব দখলীকৃত**	১,২৬,৭৩,০৮৭.৬৬ টাকা **(এক কোটি ছাব্বিশ লাখ তিয়াত্তর হাজার সাতাশি টাকা এবং ছেষট্টি পয়সা)** ৩১.১০.২০১৮ অনুযায়ী পরবর্তী সুদ, মূল্য, চার্জ ইত্যাদি সহ	ক) ৬,৫৭,০০০.০০ টাকা খ) ৬৫,৭০০.০০ টাকা গ) ১০,০০০.০০ টাকা **পর্যবেক্ষণের তারিখ ০৮.১০.২০২৪**	নিলামের তারিখ **১৫.১০.২০২৪** এবং যোগাযোগ ব্যক্তি ৮০০১২০৭৮১১ ৯৬৭৪৭১১৫২০
২	**ঋণগ্রহীতা : মা গৌরী ট্রেডিং** **স্বত্বাধিকারী : শ্রীমতি লিপিকা সাহা** স্বামী মানিকলাল সাহা **ঠিকানা** - গ্রাম - দিঘিরপার, ক্যানিং সিনেমা রোড, পো. এবং থানা - ক্যানিং, দক্ষিণ ২৪ পরগনা, পিন - ৭৪৩৩২৯ **জামিনদাতা : শ্রীমতি লিপিকা সাহা এবং মানিকলাল সাহা** **উভয়ের ঠিকানা** - নং ৫১, কালাপাথর, বিজয়নগর, ঝিলতলা শিব মন্দিরের নিকট, হ্যাভলক, দক্ষিণ আন্দামান, পিন - ৭৪৪২১১	সংশ্লিষ্ট সকল অংশ জমির পরিমাণ ১ কাঠা ৮ ছটাক এবং তদস্থিত তিনতলা ভবন অবস্থিত মৌজা : দিঘিরপাড়, জেএল নং ১২১, হাল জেএল নং ১০৬, তৌজি নং ২৬৯২/২৮৩৪, আরএস হাল খতিয়ান নং ৬১৫, এলআর খতিয়ান নং ২৫৭৫, বর্তমান ৪৭৫৫, আরএস এবং এলআর দাগ নং ৭০, থানা : ক্যানিং, এডিএসআর : মাতলা,জেলা : দক্ষিণ ২৪ পরগনা, দিঘিরপাড় গ্রাম পঞ্চায়েত অধীন। **সম্পত্তির স্বত্বাধিকারীর নাম শ্রীমতি লিপিকা সাহা, দলিল নং ১-৩১৯০-২০১১ সালের, সম্পত্তির চৌহদ্দি :** উত্তরে : শ্যামলকান্তি দাস, দক্ষিণে : রঞ্জিতকুমার হালদার, পূর্বে : খাস জমি, পশ্চিমে : মানিকলাল সাহার সম্পত্তি। **সম্পত্তি ব্যাঙ্কের স্বত্বদখলীকৃত**	৫০,৬৩,৭৯৭.০৯ টাকা **(পঞ্চাশ লাখ তেষট্টি হাজার সাতশ সাতানব্বই টাকা এবং নয় পয়সা)** ১৭.০২.২০২২ অনুযায়ী পরবর্তী সুদ এবং তাৎক্ষণিক ব্যয়, মূল্য ইত্যাদি সহ	ক) ৩৯,৯৪,০০০.০০ টাকা খ) ৩,

Fire breaks out at Tata Electronics' iPhone unit in TN

Tata Electronics is a key supplier to Apple in India

PRESS TRUST OF INDIA
Hosur (Tamil Nadu), September 28

A FIRE BROKE out at a chemical godown of the electronics component factory of Tata Electronics near here in Krishnagiri district in the small hours of Saturday, police said.

However, there were no casualties nor anyone injured due to the incident, they said.

Seven fire tenders from Hosur and nearby districts were pressed into service. They doused the flames after battling for hours.

"The incident occurred at a chemical godown located on the campus at about 6 am. Seven fire tenders were pressed into service. There has been no casualty nor injury to anyone," a senior fire and rescue service official at the Hosur Fire Station told PTI.

Police sources said about 11 workers who were near the accident site suffered suffocation and were admitted to the Government General Hospital. "All the 11 persons were treated as out-patients and nine of them have been discharged. The remaining two are under treatment and will be discharged later," they said.

A fireman douses fire at a chemical godown of the electronics component factory of Tata Electronics, in Hosur (Tamil Nadu) on Saturday PTI

Reacting to the incident, Tata Electronics said the employees were safe and officials are trying to ascertain the cause of the incident.

"There has been an unfortunate incident of fire at our plant in Hosur, Tamil Nadu. Our emergency protocols at the plant ensured that all our employees are safe. The cause of the fire is under investigation and we will take necessary actions to safeguard the interest of our employees and other stakeholders," the company said in a statement.

According to the company website, Tata Electronics is a greenfield venture of the diversified conglomerate Tata Group with expertise in manufacturing precision components.

TeamLease to launch HR voice assistant

URVI MALVANIA
Mumbai, September 28

THE HUMAN RESOURCES technology arm of staffing firm TeamLease is in the process of developing a GenAI enabled platform to consolidate employee facing and back-end HR management functions and expects to rollout the prototype by the first quarter of FY26.

The platform will eventually facilitate a wide range of tasks like managing leaves, payslip download, and downloading attendance or payroll reports, Amit Jain, chief executive officer, TeamLease HCM (Human Capital Management) told FE.

"The conversational HR Platform would majorly be a voice-controlled platform where the user can do a variety of tasks with voice commands," he said.

He further explained that currently, employees have to learn, unlearn and then learn the navigation of HR management platforms whenever they change jobs. Having a uniform conversational platform that leverages technology like AI would simplify matters, and save time.

Taking a cue from the application of voice assistants in different aspects of life, Jain and team intend to apply the technology to simplify HR processes on the employee and HR professionals' side.

"The idea here is to help HR professionals focus on the bigger picture than spend their time on mundane tasks," he said.

TeamLease HCM is targeting the start of FY26 to rollout a working prototype of the platform equipped with basic download tasks like accessing and downloading various HR related reports.

"...And by FY-27, the platform should be able to cater to all of the major use cases like marking attendance, running payrolls, etc.," Jain added.

Globally, there are similar projects in the works, but none have been rolled out to market commercially so far.

The application of AI across functions like HR is picking up pace across the globe. IBM, which has in recent years shifted focus from hardware manufacture to software and AI consulting, is focussing on function specific solutions that are industry agnostic when it comes to adoption.

Unacademy names Pipara as new CFO

EDTECH GIANT UNACADEMY has promoted Abhishek Pipara to chief financial officer for its Unacademy Centres division.

The move comes as part of the company's strategy to strengthen its leadership team and drive growth in its offline learning segment.

Pipara, a chartered accountant and company secretary with over 16 years of experience, has been with Unacademy for over six years.

During his tenure, he has played a role in leading fundraising efforts, and overseeing acquisitions.

—FE BUREAU

Meesho festive sale: Day 1 orders double over last year

FE BUREAU
Bengaluru, September 28

E-COMMERCE MAJOR MEESHO, which began its flagship annual festive sale on Friday, saw day one orders doubling compared to last year and clocked more than 3 times its daily order volume, the company said.

Nearly 65 million customers visited the platform on the first day of the sale across categories like fashion, beauty and personal care, home and kitchen, and electronic accessories. On an average, Meesho sold 506 kurtis, 376 sarees, and 360 kids' wear items every minute, it said.

Meesho Mall, which is the platform's branded products segment launched in September last year, saw nearly 2.5x growth in orders compared to last year with about 45% of these orders coming from first-time customers.

Nearly 75% of these shoppers are from tier II cities. In the run up to the sale, Meesho expanded its D2C partnership

with brands such as Mamaearth, Denver, Himalaya, Bajaj, Joy, Lotus Herbals and more.

Among the brands, Meesho said Mamaearth recorded a fivefold increase in orders, Denver saw an eightfold growth, orders for Swiss Beauty products expanded by 7.5 times, Bella Vita orders grew 17.5 times and Mars recorded a fourfold increase in orders.

Prior to the sale, Meesho saw 15 million downloads of its app. The platform currently has more than 2 million sellers and about 120 million product listings across 30 categories. Besides Meesho, e-commerce giants Amazon, Flipkart and Myntra also began their annual festive sales on Friday.

Flipkart said it recorded 330 million user visits on its platform during the early access day and the first day of its sale, with high demand in categories such as mobiles, food and nutrition and grooming accessories. Besides the metro cities, strong demand is seen from regions such as Medinipur, Hisar, Berhampore, Bankura and Agartala.

Shopsy, Flipkart's hyper-value platform, saw a 70% increase in customer visits and a 2.8x increase in transactions compared to the pre-festive season. Categories like lifestyle, apparel, home and kitchen grew by 2x and beauty and personal care saw 3x growth.

Flipkart's travel-tech arm Cleartrip registered a 2.5x increase in overall users on the platform compared to the pre-festive season. Air and Hotel bookings registered a 3x and 4x increase with popular destinations being Goa, Amritsar, Nainital, Varanasi and Mussoorie.

Emerald buys two land parcels in Bengaluru

PROPERTY DEVELOPER EMERALD Haven Realty (TVS Emerald) has acquired two land parcels that offer combined revenue of ₹900 crore, the company said on Saturday.

TVS Emerald, a fully-owned subsidiary of TVS Holdings, has acquired 4 acre land with a tentative saleable area of half a million sq ft in Thanisandra, North Bengaluru with a potential booking value of ₹600 crore and another four acre land in Padur, Chennai.

"Our dual expansion in Bengaluru and Chennai demonstrates our commitment to delivering premium residential projects in high-growth areas. The Thanisandra project comes at a time when the region is seeing rapid development", said TVS Emerald Director and CEO, Sriram Iyer in a statement. **—PTI**

EAST COAST RAILWAY

Tender Notice No.: WAT-RSO-TENDER-01-2024, Dtd.: 24.09.2024

Name of Work: MAINTENANCE AND PROVIDING SERVICE FOR 130 BEDDED RUNNING ROOM AT RAYAGADA FOR A PERIOD OF THREE YEARS

Tender Value: ₹6,64,29,216.75

EMD: Rs. 4,82,200/-, Cost of Tender Form: 11,800/-

Completion Period: 2 (Two) Years

Tender closing Date & Time: At 1300 hrs. on 16.10.2024

The Tender documents complete details available at www.ireps.gov.in

Senior Divisional Electrical Engineer(OP) Waltair

PR-563/P/24-25

FORM G [RE-ISSUE]
INVITATION FOR EXPRESSION OF INTEREST FOR NANDINI IMPEX PVT. LTD. OPERATING IN PIPELINE & GASLINE INSTALLATION WORKS AT KOLKATA, DELHI, ODISSA & OTHER STATES.
[Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	NANDINI IMPEX PVT. LTD CIN-U67120WB1993PTC060519
2.	Address of the registered office	10 Biplabi Rash Behari Basu road, P.S. – Hare Street, Kolkata, West Bengal - 700001 India.
3.	URL of website	https://niplindia.net/
4.	Details of place where majority of fixed assets are located	Orissa, Assam, Andhra Pradesh, Delhi, Panchkula, Karkileaa, Kolkata.
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	As per latest available Financial Statement for FY-2021-22: Quantity: Not Ascertained Contract Value in Crore: 65.64
7.	Number of employees/ workmen	34 Person
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	Details can be sought by sending request to Resolution Professional at cirp.nilp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request to Resolution Professional at cirp.nilp@gmail.com
10.	Last date for receipt of expression of interest	14-10-2024
11.	Date of issue of provisional list of prospective resolution applicants	20-10-2024
12.	Last date for submission of objections to provisional list	25-10-2024
13.	Date of issue of final list of prospective resolution applicants	04-11-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09-11-2024
15.	Last date for submission of resolution plans	09-12-2024
16.	Process email id to submit Expression of Interest	cirp.nilp@gmail.com

Sd/-
CA Santanu Bhattacharjee
Resolution Professional
M/s Nandini Impex Private Limited
[CIN - U67120WB1993PTC060519] (IN CIRP)
E-mail ID-: cirp.nilp@gmail.com / neeljanai@gmail.com
Mobile No: 9836943067
Regn.no - IBBI/IPA-001/IP-P01141/2018-19/11868

Date: 28.09.2024
Place: Kolkata

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IT IS A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.
INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND ("NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**")

PUBLIC ANNOUNCEMENT

(Please scan this QR Code to view the DRHP)

ECHON®

KUMAR ARCH TECH LIMITED

Our Company was originally incorporated as "*Kumar Arch Tech Private Limited*" under the provisions of the Companies Act, 1956, pursuant to a certificate of incorporation dated February 23, 1998, issued by Registrar of Companies, Gujarat at Dadra & Nagar Haveli. The name of our Company was subsequently changed to "*Kumar Arch Tech Limited*", upon conversion of our Company from a private limited to a public limited company, pursuant to a board resolution dated August 2, 2024, and a shareholders' resolution dated August 6, 2024. A fresh certificate of incorporation dated September 4, 2024, was issued by the Registrar of Companies, Gujarat at Ahmedabad ("**RoC**").

Registered Office: 302, Parshwnath Business Park, Survey No. 836, F P No. 1/2, Prahladnagar Vejalpur, Ahmedabad City – 380051, Ahmedabad, Gujarat, India
Corporate Office: F1B, 11A, Shubham Complex, New Fatehpura, Udaipur, Rajasthan – 313 001. **Telephone**: 0294 2941577
Contact Person: Rahul Ranka, Company Secretary and Compliance Officer; **E-mail**: cs@echon.co; **Website**: www.echon.co; **Corporate Identity Number**: U36999GJ1998PLC033735

OUR PROMOTERS: JITENDRA KUMAR TAYLIA, SHUBHAM TAYLIA, SHAKUN TAYLIA, MADHU AGRAWAL AND M.M. THERMOPLAST PRIVATE LIMITED

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 2 EACH ("EQUITY SHARES") OF KUMAR ARCH TECH LIMITED (OUR "COMPANY" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹ 7,400.00 MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES HAVING FACE VALUE OF ₹ 2 EACH BY OUR COMPANY AGGREGATING UP TO ₹ 2,400.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [●] EQUITY SHARES HAVING FACE VALUE OF ₹ 2 EACH AGGREGATING UP TO ₹ 5,000.00 MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO [●] EQUITY SHARES HAVING FACE VALUE OF ₹ 2 EACH AGGREGATING UP TO ₹ 2,270.00 MILLION BY JITENDRA KUMAR TAYLIA, UP TO [●] EQUITY SHARES HAVING FACE VALUE OF ₹ 2 EACH AGGREGATING UP TO ₹ 1,050.00 MILLION BY SHUBHAM TAYLIA, UP TO [●] EQUITY SHARES HAVING FACE VALUE OF ₹ 2 EACH AGGREGATING UP TO ₹ 90.00 MILLION BY SHAKUN TAYLIA, UP TO [●] EQUITY SHARES HAVING FACE VALUE OF ₹ 2 EACH AGGREGATING UP TO ₹ 175.00 MILLION BY MADHU AGRAWAL, UP TO [●] EQUITY SHARES HAVING FACE VALUE OF ₹ 2 EACH AGGREGATING UP TO ₹ 70.00 MILLION BY M.M. THERMOPLAST PRIVATE LIMITED, UP TO [●] EQUITY SHARES HAVING FACE VALUE OF ₹ 2 EACH AGGREGATING UP TO ₹ 600.00 MILLION BY SURBHI JITENDRAKUMAR TAYLIA, UP TO [●] EQUITY SHARES HAVING FACE VALUE OF ₹ 2 EACH AGGREGATING UP TO ₹ 60.00 MILLION BY J.S. CONSTRUCTION, UP TO [●] EQUITY SHARES HAVING FACE VALUE OF ₹ 2 EACH AGGREGATING UP TO ₹ 70.00 MILLION BY RITURAJ PIPES AND PLASTICS PRIVATE LIMITED, AND UP TO [●] EQUITY SHARES HAVING FACE VALUE OF ₹ 2 EACH AGGREGATING UP TO ₹ 615.00 MILLION BY TIRUPATIBALAJI BUILD-CON PRIVATE LIMITED (REFERRED TO AS THE "SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]%, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE FACE VALUE OF THE EQUITY SHARE IS ₹2 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF EQUITY SHARE. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DETERMINED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS (THE "BRLMS") AND WILL BE ADVERTISED IN [●] EDITIONS OF THE [●] (A WIDELY CIRCULATED ENGLISH NATIONAL NEWSPAPER), [●] EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL NEWSPAPER) AND [●] EDITIONS OF [●] (A WIDELY CIRCULATED GUJARATI NATIONAL NEWSPAPER, GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT, WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE" AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT, THROUGH A PREFERENTIAL ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS, FOR AN AMOUNT NOT EXCEEDING ₹ 480.00 MILLION. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY, INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/Offer Period not exceeding a total of 10 Working Days. In cases of *force majeure*, banking strike or similar circumstances, our Company may, in consultation with the Book Running Lead Managers, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the other members of the Syndicate and by intimation to the other Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "**SCRR**"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**") (the "**QIB Portion**"), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "**Anchor Investor Portion**"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("**Anchor Investor Allocation Price**"). In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders ("**Non-Institutional Portion**"), in accordance with the SEBI ICDR Regulations, of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 0.20 million and up to ₹ 1.00 million and two-thirds of the Non- Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹ 1.00 million and under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Offer shall be available for allocation to Retail Individual Portion ("**Retail Portion**"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) shall mandatorily participate in the Offer only through the Application Supported by Blocked Amount ("**ASBA**") process and shall provide details of their respective bank account (including UPI ID in case of UPI Bidders in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("**SCSBs**") or pursuant to the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "*Offer Procedure*" on page 337 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with SEBI and the Stock Exchanges on September 27, 2024. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at, www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.echon.co and on the websites of the Book Running Lead Managers ("**BRLMs**"), i.e. Motilal Oswal Investment Advisors Limited and Equirus Capital Private Limited at www.motilaloswalgroup.com and www.equirus.com, respectively. Our Company invites the public to give their comments on the DRHP filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investment in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "*Risk Factors*" on page 27 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

For details of the share capital and capital structure and the names of the signatories to the memorandum and the number of shares subscribed by them of our Company, please see the section titled "*Capital Structure*" on page 74 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "*History and Certain Corporate Matters*" on page 195 of the DRHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
Motilal Oswal Investment Advisors Limited Rahimtullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai - 400 025, Maharashtra, India **Telephone**: +91 22 7193 4380 **E-mail**: echon.ipo@motilaloswal.com **Website**: www.motilaloswalgroup.com **Investor grievance e-mail**: moiaplredressal@motilaloswal.com **Contact person**: Subodh Mallya/ Sankita Ajinkya **SEBI registration no.**: INM000011005	Equirus Capital Private Limited 1201, C Wing, Marathon Futurex, N.M. Joshi Marg, Lower Parel Mumbai - 400 013, Maharashtra, India **Telephone**: +91 22 4332 0735 **E-mail**: echon.ipo@equirus.com **Website**: www.equirus.com **Investor grievance e-mail**: investorsgrievance@equirus.com **Contact person**: Jenny Bagrecha **SEBI registration no.**: INM000011286	KFin Technologies Limited Selenium, Tower B, Plot No- 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy - 500 032, Telangana, India **Telephone**: +91 40 6716 2222/18003094001 **E-mail**: kumararch.ipo@kfintech.com **Investor grievance E-mail**: einward.ris@kfintech.com **Website**: www.kfintech.com **Contact person**: M. Murali Krishna **SEBI registration number**: INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **KUMAR ARCH TECH LIMITED**
On behalf of the Board of Directors
Sd/-
Rahul Ranka
Company Secretary and Compliance Officer

Place: Ahmedabad
Date: September 28, 2024

KUMAR ARCH TECH LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and filed the DRHP with SEBI and the Stock Exchanges on September 27, 2024. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, and is available on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.echon.co and on the website of the BRLMs, i.e. Motilal Oswal Investment Advisors Limited and Equirus Capital Private Limited at www.motilaloswalgroup.com and www.equirus.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** beginning on page 27 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges, and should instead rely on their own examination of our Company and the Offer, including the risks involved, for making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been, and will not be, registered under the U.S. Securities Act of 1933, as amended ("**U.S. Securities Act**") or any state securities law in the United States, and unless so registered and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. applicable state securities laws in the United States. Accordingly, the Equity Shares are only being offered and sold outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

Adfactors 402